

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 24.02.2023 under the Chairmanship of
Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No.32/AM23 held on 24.02.2023

The following members were present in the meeting:

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| 1. Shri S.B.S. Reddy | Addl. DGFT |
| 2. Shri Hardeep Singh | Addl. DGFT |
| 3. Shri Akash Taneja | Addl. DGFT |
| 4. Shri Anil Aggarwal | Addl. DGFT |
| 5. Dr. S.K. Bansal | Addl. DGFT |

Following cases were discussed. The decision taken on the individual cases are as under:-

S. No	Name of the firm	Case No.
1.	M/s. All round (India) Vegetable Processing Machines Pvt. Ltd., HR	1.
2.	M/s. Aparna Polyplast Pvt. Ltd., Surat	2&3
3.	M/s. Venus Remedies Ltd., Haryana	4
4.	M/s. Shivalikview Steel Trading Pvt. Ltd., Kolkata	5
5.	M/s. Jain Recycling Pvt. Ltd., Chennai	6
6.	M/s. Noor Jewel Impex, Chennai	7
7.	M/s. Centex International Pvt. Ltd., Ludhiana	8
8.	M/s. Bos Natural Flavors Pvt. Ltd., Perumbavoor	9
9.	M/s. Sark Spice Products Pvt. Ltd., Kerala	10
10.	M/s. Ralson India Pvt. Ltd., Ludhiana	11
11.	M/s. Indo Rama Synthetics India Ltd., Nagpur	12
12.	M/s. Gujarat Raffia Industries Ltd., Gujarat	13
13.	M/s. Premium Polyalloys Pvt. Ltd., Mumbai	14
14.	M/s. Swop Engineering Pvt. Ltd., Tamil Nadu	15
15.	M/s. Globe Textiles India Ltd., Ahmedabad	16&17
16.	M/s. Shivam Exports, Thane	18
17.	M/s. Usha International, Mumbai	19
18.	M/s. Exide Industries Ltd., Kolkata	20
19.	M/s. Devoir Trading Ltd., Mumbai	21
20.	M/s. Jash Mercantile LLP, Mumbai	22&23



21.	M/s. Global Mercantile Pvt. Ltd., Kolkata	24
22.	M/s. Rama Exports, Mumbai	25 to 28
23.	M/s. Maxim Tubes Company Pvt. Ltd., Ahmedabad	29
24.	M/s. Continental Exports, Mumbai	30
25.	M/s. Bajrangbali Vanijya Pvt. Ltd., Kolkata	31
26.	M/s. Vimbri Enterprises, New Delhi	32
27.	M/s. Vanila Food Products, Mumbai	33
28.	M/s. Pahwa Manufactures, Sitapur (UP)	34&35
29.	M/s. Premier Gun House, New Delhi	36
30.	M/s. Arvind Ltd., Ahmedabad	37
31.	M/s. Benzo Chem Industry Pvt. Ltd., Mumbai	38&39
32.	M/s. Fun Zoo Toys, Noida	40
33.	M/s. Bharat Resins Pvt. Ltd., Dadra & Nagar	41
34.	M/s. Herbul Henna Exports House, New Delhi	42
35.	M/s. Shyam Ferro Alloys Ltd., Kolkata	43 to 45
36.	M/s. Mudrika Ceramics India Pvt. Ltd., Baroda	46
37.	M/s. PI Industries Limited, Rajasthan	47
38.	M/s. Krystal Global Engineering Limited, Vadodara	48
39.	M/s. Excel Foods Pvt. Ltd., Bangalore	49&50
40.	M/s. Excel Drug House, Kolkata	51
41.	M/s. Omprakash Shivprakash, MH	52
42.	M/s. M. Dhirubhai & Co., Kolkata	53
43.	M/s. Komatsu India Pvt. Ltd., Kancheepuram	54
44.	M/s. Sara Spintex India Pvt. Ltd., Maharashtra	55
45.	M/s. Hotel Annamalai International, Madurai	56
46.	M/s. Manorama Industries Ltd., Mumbai	57 to 60
47.	M/s. Premier Energies Photovoltaic Pvt. Ltd., Hyderabad	61
48.	M/s. Mercedes-Benz India Pvt. Ltd., Pune	62

Case No. 01 **M/s. All round (India) Vegetable Processing Machines Pvt. Ltd., HR**

F.No. HQRPRCAPPLY00004050AM23

Meeting No.32/AM23 held on 24.02.2023

Subject: Extension of EOP against Advance Authorization No.3310030650 dated 03.02.2020.

This is a review case of PRC Meeting No.18/AM23 (Case No.3) held on 15.11.2022 wherein committee decided to allow EOP extension upto 02.11.2022 subject to payment of composition fees @ 1% per month on the unfulfilled FOB value. The applicant stated that due to online technical issue they could not apply for EOP with in time because their AA has been issued by DGFT Panipat office Net to Net basis but online show SION. As per new updated of Advance Authorisation portal by DGFT there are required modification/amendment mandatory before applying EO

extension/Redemption/Clubbing etc. In this regard they had generated many complaints at DGFT portal. Hence they are requesting to allow further six month EOP extension against subject licence.

Decision: The Committee after discussing the matter on the basis of justification submitted by the application, decided to defer the case and ask the firm to submit a clear request in the matter for taking the decision.

(Action: Applicant)

Case No. 02 M/s. Aparna Polyplast Pvt. Ltd., Surat
F.No. HQRPRCAPPLY00004087AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Extension of EOP against Advance Authorization No.5210043140 dated 08.08.2019.

The applicant stated that in the subject licence they have made partial export and imports and there is a shortfall in quantity w.r.t. the imports made and the Authorisation expired for exports. They have fulfilled 59.702% of export obligation quantity wise and hence wish to have an EOP extension for six months in which time they will be able to fulfil the E.O. They have obtained EOP extensions for six months but due to the Covid-19 situation and the resultant slack in demands from their foreign buyers they could not fulfil the exports. Hence they are requesting to allow further EOP extension for six months to fulfil the balance export.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length and it decided to allow EOP extension of Advance Authorization No.5210043140 dated 08.08.2019 for a further period of 6 months from the date of endorsement subject to payment of composition fees. This is last and final EOP extension. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Surat)

Case No. 03 M/s. Aparna Polyplast Pvt. Ltd., Surat
F.No. HQRPRCAPPLY00004085AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Extension of EOP against Advance Authorization No.5210043022 dated 02.04.2019.

The applicant stated that in the subject licence they have made partial export and imports and there is a shortfall in quantity w.r.t. the imports made and the Authorisation expired for export. They have fulfilled 88.671% of export obligation quantity wise and hence wish to have an EOP extension for six months in which time they will be able to



fulfil the E.O. They have obtained EOP extensions for six months but due to the Covid-19 situation and the resultant slack in demands from their foreign buyers they could not fulfil the exports. Hence they are requesting to allow further EOP extension for six months to fulfil the balance export.

Decision: The Committee went through the justification provided by the firm and discussed the matter at length. The Committee decided to allow EOP extension up to 30.04.2023 against Advance Authorisation No.5210043022 dated 02.04.2019 subject to payment of composition fees. This is last and final EOP extension. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Surat)

Case No. 04 M/s. Venus Remedies Ltd., Haryana
F.No. HQRPRCAPPLY00004084AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Extension of EOP against Advance Authorization No.3010105043 dated 11.02.2020.

The applicant stated that above licence was granted for export of Ceftriaxone Sodium Sterile USP for 3000 Kg with EOP up to 10.08.2021. The product was imported in three part shipments of 3000 Kg and they were unable to export goods due to cancellation of orders by foreign customers during the Covid-19 and have not applied for 1st EO extension because of Covid-19 pandemic. They were unable to export goods to the extent of consumption of raw material of 3000 Kg. They have tried hard to obtain export orders for the said product and have been successful to got the order in the month of November and December, 2022 but the by the time export obligation period has been expired. Hence they are requesting to allow extension in EOP for six months against subject licence.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length and it decided to allow EOP extension of Advance Authorization No.3010105043 dated 11.02.2020 for a further period of 6 months from the date of endorsement subject to payment of composition fees. This is last and final EOP extension. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Ludhiana)

Case No. 05 M/s. Shivalikview Steel Trading Pvt. Ltd., Kolkata
F.No. HQRPRCAPPLY00004090AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Extension of EOP against Advance Authorization No.0210209046 dated. 12.03.2019.

The applicant stated that they had issued above mentioned Advance Authorisation from Addl.DGFT, Kolkata and fulfilled the E.O. 11,353.68 MT against E.O. 20,000 MT and import the goods 14,997.70 MT against 21,700 MT allowed as per licence. They have made export of 82.14% in quantity terms against to be exported quantity, therefore there is a short fall in exported quantity i.e. 2469.12 MT. Their plant was shut down in the Covid-19 and freight were also higher side so export were not possible in this period and now they have got export order and hopefully export will be made within next 3 to 4 months. Hence they are requesting to allow EOP extension for six months against subject licence.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm for extension in EOP.

(Action: Applicant)

Case No. 06 M/s. Jain Recycling Pvt. Ltd., Chennai
F.No. HQRPRCAPPLY00292015AM22
Meeting No.32/AM23 held on 24.02.2023

Subject: Extension of EOP against Advance Authorization No.0410165804 dated 05.07.2019.

This is a deferred case of PRC Meeting No.09/AM23 (Case No. 6) held on 12.07.2022 wherein Committee decided to defer the case and seek a detailed report including the detail of import and export item from RA, Chennai before taking the final decision. The applicant stated that they had partnership firm in the name of Jain FGL Metal Industries (Existing) and for which they have advance authorisation for the purpose of Duty Free Import and fulfilling the EO as per Norms fixed by the Committee. They have converted the partnership firm to Private Limited Co in the name of Jain Recycling Private Limited on 10.01.2020. They approached to RA and as advised they applied New IEC on 22.05.2020 and thereafter after conversion filed an application of merger of IEC Merger from Old IEC (AANFJ8614Q) to new IEC (AAECJ7416Q on 13.07.2020 in new DGFT module, whereas application of merger was not reflecting in DGFT system. Their merger of IEC has been approved by RA on 09.02.2021 and further license of Jain FGL was transmitted to Jain Recycling and it was approved on 19.07.2021. During this process they have already lost 386 days by the time almost all license date of export was expired and they were not able to export. They have total 21 advance authorisations in which they are going to fulfill EO as per Notification No.28/2015-20 dated 23.09.2021 except this advance authorisation. Hence, they are requesting for extension of EO against Advance Authorization No.0410165804 dated 05.07.2019.

Decision: The Committee went through the justification provided by the firm and discussed the matter at length. The Committee decided to allow EOP extension up to 31.07.2023 against Advance Authorisation No.0410165804 dated 05.07.2019 subject to payment of composition fees. This is last and final EOP extension. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Chennai)

Case No. 07 M/s. Noor Jewel Impex, Chennai
F.No. HQRPRCAPPLY00002267AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Extension of EOP against Advance Authorization No.0410166578 dated 03.03.2020.

The applicant stated that the validity of license has been expired due to seizure of Gold and Gold jewellery by DRI, Kolkata from 10.07.2021 and subsequently released vide their orders dated 01.02.2022 (7 months). As per provisions of Para 2.20 (c) of HBP the authorization will extended for EOP during which its validity has expired under the custody of any Government Agency, by RA, Chennai on 29.04.2022 has not allowed EOP and EOP has already expired on 3.9.2021 and Advance Authorization is under Appendix 4J. They have already fulfilled in terms of quantity for 70.52% and balance 29.48% is to be fulfilled. They have also made exports within 120 days from date of imports and each consignment as provided under Appendix 4J. Due to the urgency of execution of export orders they have got the goods manufactured from supporting manufacturers. Hence they are requesting to allow six month EOP extension to export the balance export.

Decision: The Committee discussed the case on the basis of statement made by the firm and it decided to allow EOP extension against Advance Authorisation No.0410166578 dated 03.03.2020 for a period of 90 days from the date of endorsement subject to the payment of composition fees with waiver of 4J condition. No further import will be allowed. For other request firm may approach to concerned Authority/Department. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA-Chennai)

Case No. 08 M/s. Centex International Pvt. Ltd., Ludhiana
F.No. 01/60/162/365/AM20/PRC & 01/60/162/367/AM20/PRC
Meeting No.32/AM23 held on 24.02.2023

Subject: Regularization of EO against Advance Authorization No.3010103022 dated 16.07.2014 and 3010103430 dated 18.03.2015.

This is a defer case of PRC Meeting No.17/AM23 (Case No. 20 & 21) held on 04.10.2022 & 02.11.2022 wherein Committee decided to defer the case. The applicant stated that as per the approval with a composition fee @ 1% on unfulfilled FOB of Rs.45,12,205/- for the period after original EOP i.e. 17.09.2016, the amount payable is coming to Rs.12,18,296/- as the export was made by them in the month of December, 2018. So, extension period comes to be 27 months, means 27% composition fee on FOB value. This is not reasonable and it becomes more than the duty save amount (BCD Rs.2,76,496/- + CVD Rs.7,33,360/- total Rs.10,09,856/-). If they had imported the goods under OGL category then out of total duty of Rs.10,09,856/- CVD amounting to Rs.7,33,360/- was refundable as MODVAT to them. This the duty benefit of BCD Rs.2,76,496/- has only been availed by them. Therefore they are requesting for withdrawal of composition fee of @1% per month on the unfulfilled FOB value as the EO has already been fulfilled by them.

Further stated that they could not apply for EOP extension with RLA against two licences due to cancellation of a specific order by GAP. The item imported under these licences were Wool Top, Silk Filament Yarn and Silk Top. The order was cancelled by GAP in July 2015. Once the order was cancelled by GAP they had to look for an alternate customer to export the garments made from the raw material imported under the Advance Licences. They found an alternate customer and the Export obligations were fulfilled by Dec 2018. They had received Show Cause Notice in the month of Aug 2018 from Addl.DGFT, Ludhiana. Hence seeking regularisation of above mentioned advance authorisations.

Decision: The Committee examined the statement made by the firm and discussed the matter at length. The Committee decided that for all PRC cases also, a similar dispensation of composition fee as notified earlier vide PN No.52 dated 18.01.2023 should be made applicable for a uniform and transparent system and to reduce transaction costs. Accordingly, it was decided that PC-4 should make necessary provisions/ amendment in this regard. All applicants will have 90 days from the date of Amendment in which to approach jurisdictional RA for getting earlier PRC decision implemented.

(Action: Applicant /PC-4-Division /RA-Ludhiana)

Case No. 09 M/s. Bos Natural Flavors Pvt. Ltd., Perumbavoor
F.No. HQRPRCAPPLY00003657AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Extension of EOP against Advance Authorization No.1010060029 dated 17.09.2018.

This a defer case of PRC Meeting No.23/AM23 (Case No.02) held on 20.12.2022 wherein Committee decided to defer the case and ask the applicant to submit more detail in support of their request. The applicant stated that the delay in export was due to the late receipt of samples approval from their buyer and the sudden change of Directors and purchase personal of their client was delayed the samples. Therefore, they could not fulfil the EO in time and they need the relaxation for one Bill of Entry

No.8276878 dated 01.01.2018. Hence they are requesting to allow extension in EOP for regularisation purposes against subject Advance Authorisation.

Decision: The Committee went through the justification provided by the firm and discussed the matter at length. The Committee decided to allow EOP extension up to 02.06.2020 against Advance Authorisation No.1010060029 dated 17.09.2018 only for regularization purpose subject to the payment of composition fees. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Cochin)

Case No. 10 **M/s. Sark Spice Products Pvt. Ltd., Kerala**
F.No. HQRPRCAPPLY00003730AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Review of PRC Meeting No. 14/AM23 held on 28.09.2022 (case no. 10) in the case of extension of EOP against Advance Authorization No.1010058476 dated 17.06.2014.

This is a defer case of PRC Meeting No.24/AM23 (Case No.42) held on 27.12.2022 wherein Committee decided to defer the case for further examination. The applicant stated that decision for the Advance Authorisation No.1010058476 dated 17.06.2014, the EOP extension allowed only till 30.03.2016. But their last export shipment dated is 18.08.2016 as per the authorization. The first import consignment date is 25.06.2014 and last import consignment date is 25.08.2014. Their first export shipment dated is 13.11.2015 and last export shipment is 18.08.2016, but as per endorsed in the authorisation EOP is 90 days from the date of import consignment. But here their export started and completed outside the EOP (i.e. after one year from import consignment) due to pollution control issues in their factory and stop memo received from Kerala Pollution Control Board. Because of these issues they could export only after one year that they got relevant order from Kerala High Court. They were completely exported the relevant EO quantity. They required EOP extension till their last export shipment i.e.18.08.2016.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length. The Committee decided to allow EOP extension up to 18.08.2016 against advance authorisation No.1010058476 dated 17.06.2014 instead of 30-03-16 allowed earlier. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Cochin)

Case No. 11 **M/s. Ralson India Pvt. Ltd., Ludhiana**
F.No. HQRPRCAPPLY00003934AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Waiver of Composition fee against Advance Authorization No.3010104289 dated 05.04.2018.

This is a defer case of PRC Meeting No.27/AM23 (Case No. 04) held on 05.01.2023 wherein Committee decided to defer the case for further examination. The firm unable to pay the composition fees as levied against the licence and stated that this license represented their "Nylon Colour Tyres "and orders remained low for this category of tyres while a number of orders got cancelled from various overseas markets. A major factor that contributed here was shift of market trend from Nylon Colour Tyres to High-End/Premium Nylon Black tyres due to which a no. of their orders were converted to new categories i.e. colour tyres. These factors compelled them to complete the obligation after the stipulated period. Hence they are requesting to allow EOP extension without composition fees @ 1% per month on unfulfilled FOB value.

Decision: The Committee examined the statement made by the firm and discussed the matter at length. The Committee decided that for all PRC cases also, a similar dispensation of composition fee as notified earlier vide PN No.52 dated 18.01.2023 should be made applicable for a uniform and transparent system and to reduce transaction costs. Accordingly, it was decided that PC-4 should make necessary provisions/ amendment in this regard. All applicants will have 90 days from the date of Amendment in which to approach jurisdictional RA for getting earlier PRC decision implemented.

(Action: Applicant /PC-4-Division /RA-Ludhiana)

Case No. 12 M/s. Indo Rama Synthetics India Ltd., Nagpur
F.No. HQRPRCAPPLY00004075AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 3 Advance Authorization No.(i) 5010002730 dated 14.09.2020, (ii) 5010002731 dated 24.09.2020 & (iii) 5010002732 dated 28.09.2020.

The applicant stated that they are largest polyester fibre and polyester yarn manufacturing company in India at MIDC Butibori, Nagpur. They have three Advance Licences and against all AA completed 100% EO within stipulated period of 18 months but they could not complete import of raw material due to change the software and technical glitches on website by the RA and they could not amend and revalidate these AA. Their online request dated 15.08.2021 to technical team of DGFT who had helped but they could not rectify the error on time due to unprecedented situation because of outbreak Covid 19 pandemic. It has become difficult to claim any benefit against these authorisations. All three AA were issued in the month of September, 2020 when India was facing the first wave of Corona virus pandemic. The company was complete lockdown for two months and thereafter, 50% functioning of the organization was allowed under supervision and rigid control of the State Govt. Hence they are requesting to allow revalidation of above mentioned Advance Licenses upto 30.06.2023 to import the raw materials.

Decision: The Committee discussed the case on the basis of statement made by the firm and it decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement against 3 Advance Authorisation No.(i) 5010002730 dated 14.09.2020, (ii) 5010002731 dated 24.09.2020 & (iii) 5010002732 dated 28.09.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Nagpur)

Case No. 13 **M/s. Gujarat Raffia Industries Ltd., Gujarat**
F.No. HQRPRCAPPLY00004091AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of Advance Authorization No.0811000073 dated 16.12.2020.

The applicant stated that due to Covid-19 period and then after Russia, Ukraine War the shortage of raw materials in their product i.e. petrochemicals and very heavy prices as well as non availability of containers for import as well as heavy fluctuation in exchange rate. Under all these global market scenario, they are unable to import the materials in validation period. Hence they are requesting to allow six month revalidation against subject license.

Decision: The Committee examined the case in detail and in view of justification provided by the firm and it decided to allow revalidation for a period of 6 months from the date of endorsement against Advance Authorisation No.0811000073 dated 16.12.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ Ahmedabad)

Case No. 14 **M/s. Premium Polyalloys Pvt. Ltd., Mumbai**
F.No. HQRPRCAPPLY00003383AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 2 Advance Authorization No.0310837317 dated 22.07.2020 & 0310835145 dated 02.03.2020.

This is a defer case of PRC Meeting No.20/AM23 (Case No.26) held on 29.11.2022 wherein Committee decided to defer the case and ask the firm to submit complete detail of export made by them against subject authorization for taking the decision. The applicant stated that due to worldwide Covid-19 they were not able to import the raw material as the foreign seller was not able to fulfil their shipments because of various restrictions imposed. The raw material prices also went high with increase in freight cost which made difficult for them to make import against subject licence. Hence they are requesting to allow six month revalidation against subject licence.

Decision: The Committee having examined the case in detail and in view of justification provided by the firm and it decided to allow revalidation for a period of 6 months from the date of endorsement in the proportionate to the export already made against 2 Advance Authorisation No.0310837317 dated 22.07.2020 & 0310835145 dated 02.03.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA-Mumbai)

Case No. 15 M/s. Swop Engineering Pvt. Ltd., Tamil Nadu
F.No. HQRPRCAPPLY00003392AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 7 Advance Authorization No.(1) 0410166862 dated 06.07.2020, (2) 0410166864 dated 06.07.2020, (3) 0410166909 dated 22.07.2020, (4) 0410166979 dated 21.08.2020, (5) 0410166996 dated 26.08.2020, (6) 0410167019 dated 02.09.2020 and (7) 0410167251 dated 06.11.2020.

This is a defer case of PRC Meeting No.22/AM23 (Case No. 18) held on 13.12.2022 wherein Committee decided to defer the case and ask the firm to submit any proof/evidence of technical error in DGFT Portal in support of their request for taking the decision. The applicant has stated that due to technical error in DGFT portal while transmitted in Customs ICEGATE and same time their license has been expired. They had obtained Seven Advance Authorisation from RA Chennai office and fulfilled partial export obligation against the same. The manufactured goods are customized products, the lead time of manufacturing takes considerable amount of time considering testing to be carried out postproduction. In order to achieve desired finished product, the lead time of manufacturing may take more than a year, hence EOP could not be fulfilled. Out of Seven Advance Authorisation they are seeking revalidation against Four Advance License to import the balance raw materials. Hence they are requesting to EOP extension against Seven Advance Licences and Revalidation in respect of 4 Advance Licences as mentioned in the subject.

Decision: The Committee observed that the request of the firm is not clear and it decided to defer the case and ask the firm to submit a clear request in detail for taking the decision.

(Action: Applicant)

Case No. 16 M/s. Globe Textiles India Ltd., Ahmedabad
F.No. HQRPRCAPPLY00004073AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Issue of fresh DFA from new system against old 2 DFA No.0810144663 dated 22.02.2019 & 0810144456 dated 04.02.2019.

The applicant stated that they had received the DFIA transferable license without export details on the license and it is not possible to use this license without Export/Import details. After they have constantly follow-up with Local RA but they said that they cannot issue the same, finally they had filed the application in PRC three times one in Feb 2020 and second in the month of Sept.2020 and third one online in the month of May 2022 but after the file of three times PRC they have not received any reply and solution from DGFT. DFIA license had expired in the month of Feb 2020. Covid-19 started in India Govt. Has decided to revalidate licenses through the notification. All DFIA license are extended for more 6 months validity which are falling between 01.02.2020 to 31.07.2020. This was implemented due to Covid-19 and as per this Notification they are liable to get an extension of 6 months in this DFIA license with validity of dated 31.08.2020 but the license not extended in system. Hence they are questring to issue Fresh DFIA Transferable license in new system.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 17 M/s. Globe Textiles India Ltd., Ahmedabad
F.No. HQRPRCAPPLY00004094AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Issue of fresh DFA from new system against old 2 DFIA No.0810146321 dated 14.10.2019 & 0810147232 dated 12.02.2020.

The applicant stated that they had received the DFIA transferable license without export details on the license and it is not possible to use this license without Export/Import details. After they have constantly follow-up with Local RA but they said that they cannot issue the same, finally they had filed the application in PRC in the month of May 2022, but after the file of two times PRC they have not received any reply and solution from DGFT. After that they have sent a mail to NIC & EDI for the re-issue the DFIA Transferable license attached with local RA letter for re issue the same but the authority is did not issue the DFIA Transferable license and after that they have file the first PRC for the same matter in the month of May 2022. The matter is still not shorted out and they have not received their two DFIA license since October 2019 and from January 2020. Hence they are requesting to issue Fresh DFIA Transferable license from the New Portal.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 18 M/s. Shivam Exports, Thane
F.No. HQRPRCAPPLY00003815AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 4 DFIA No. (i) 0310734611 dated 03.02.2020, (ii) 0310834614 dated 03.02.2020, (iii) 0310834613 dated 03.02.2020 & (iv) 0310835198 dated 04.03.2020.

This is a defer case of PRC Meeting No.27/AM23 (Case No.24) held on 05.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that these four DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. The DFIA licence no. 0310734611 dated 03.02.2021, 0310834614 dated 03.02.2021, 0310834613 dated 03.02.2021 and 0310835198 dated 03.02.2021 could not used till date. Hence firm has requested for revalidation of 6 month.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 19 M/s. Usha International, Mumbai
F.No. HQRPRCAPPLY00003811AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 2 DFIA No.0311006698 dated 03.09.2021 & 0811002406 dated 25.08.2021.

This is a defer case of PRC Meeting No.27/AM23 (Case No.25) held on 05.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that these two DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence firm has requested for revalidation of 6 month.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 20 M/s. Exide Industries Ltd., Kolkata
F.No. HQRPRCAPPLY00003822AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of DFIA No.0211000353 dated 02.03.2021.

This is a defer case of PRC Meeting No.27/AM23 (Case No.26) held on 05.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that this DFIA remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence firm has requested revalidation for 1 year from date of Endorsement.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 21 M/s. Devoir Trading Ltd., Mumbai
F.No. HQRPRCAPPLY00003869AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 3 DFIA No.(i) 0310838478 dated 25.09.2020, (ii) 0310835311 dated 09.03.2020 & (iii) 0310835310 dated 09.03.2020.

This is a defer case of PRC Meeting No.27/AM23 (Case No.27) held on 05.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that these three DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 22 M/s. Jash Mercantile LLP, Mumbai

F.No. HQRPRCAPPLY00003813AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 6 DFIA No.(i) 0310838414 dated 22.09.2020, (ii) 0310838099 dated 04.09.2020, (iii) 0310835340 dated 09.03.2020, (iv) 0310721806 dated 23.01.2013, (v) 0810145959 dated 13.08.2019 & (vi) 0310833701 dated 26.12.2019.

This is a defer case of PRC Meeting No.27/AM23 (Case No.28) held on 05.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that these six DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 23 M/s. Jash Mercantile LLP, Mumbai
F.No. HQRPRCAPPLY00003809AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 7 DFIA No.(i) 0310835231 dated 05.03.2020, (ii) 0310824205 dated 04.10.2018, (iii) 0311006923 dated 14.09.2019, (iv) 0310829894 dated 25.06.2019, (v) 0310831149 dated 21.08.2019, (vi) 0310831148 dated 21.08.2019 & (vii) 0310831147 dated 21.08.2019.

This is a defer case of PRC Meeting No.27/AM23 (Case No.29) held on 05.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that these seven DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 24 **M/s. Global Mercantile Pvt. Ltd., Kolkata**
F.No. HQRPRCAPPLY00003979AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 2 DFIA No.0310837568 dated 07.08.2020 & No.0310837893 dated 26.08.2020.

This is a defer case of PRC Meeting No.27/AM23 (Case No.30) held on 05.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that these seven DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 25 **M/s. Rama Exports, Mumbai**
F.No. HQRPRCAPPLY00003799AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 6 DFIA No.(i) 0310838320 dated 16.09.2020, (ii) 0310838326 dated 16.09.2020, (iii) 0310839069 dated 22.10.2020, (iv) 0310834907 dated 17.02.2020, (v) 0310838967 dated 19.10.2020 & (vi) 0310837994 dated 31.08.2020.

This is a defer case of PRC Meeting No.29/AM23 (Case No.28) held on 16.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that these six DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further DFIA could not be utilized and expired due to reverse migration of labour, restrictions of peoples movements and social distancing guidelines in place, disruption in supply chain movements etc. They are unable to procure goods from their original suppliers, who were also similarly affected the DFIA's could not be utilized resulting in expiry of the authorizations. Hence they are requesting to allow six months revalidation.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 26 M/s. Rama Exports, Mumbai
F.No. HQRPRCAPPLY00003800AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 6 DFIA No.(i) 0310829979 dated 28.06.2019, (ii) 0310839125 dated 26.10.2019, (iii) 0310839541 dated 13.11.2020, (iv) 0310839062 dated 22.10.2020, (v) 0310838034 dated 01.09.2020 & (vi) 0310838697 dated 05.10.2020.

This is a defer case of PRC Meeting No.27/AM23 (Case No.31) held on 05.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that these six DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further DFIA could not be utilized and expired due to reverse migration of labour, restrictions of peoples movements and social distancing guidelines in place, distrupction in supply chain movements etc. Hence firm has requested revalidation for 6 month from date of Endorsement

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 27 M/s. Rama Exports, Mumbai
F.No. HQRPRCAPPLY00003801AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 7 DFIA No.(i) 0310834976 dated 21.02.2020, (ii) 0310834966 dated 21.02.2020, (iii) 0310831843 dated 26.09.2019, (iv) 0310831828 dated 26.09.2019, (v) 0310828188 dated 05.04.2019, (vi) 0310827783 dated 19.03.2019 & (vii) 0310827361 dated 27.02.2019.

This is a defer case of PRC Meeting No.27/AM23 (Case No.32) held on 05.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that these seven DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further DFIA could not be utilized and expired due to reverse migration of labour, restrictions of peoples movements and social distancing guidelines in place, distrupction in supply chain movements etc. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 28 M/s. Rama Exports, Mumbai
F.No. HQRPRCAPPLY00003802AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 6 DFIA No.(i) 0310834962 dated 21.02.2020, (ii) 0310828052 dated 01.04.2019, (iii) 0310828054 dated 01.04.2019, (iv) 0310830463 dated 22.07.2019, (v) 0310831829 dated 26.09.2019 & (vi) 0310829991 dated 28.06.2019.

This is a defer case of PRC Meeting No.27/AM23 (Case No.33) held on 05.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that these six DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further DFIA could not be utilized and expired due to reverse migration of labour, restrictions of peoples movements and social distancing guidelines in place, distrupction in supply chain movements etc. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 29 M/s. Maxim Tubes Company Pvt. Ltd., Ahmedabad
F.No. HQRPRCAPPLY00004006AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of DFIA No.0811002295 dated 11.08.2021.

This is a defer case of PRC Meeting No.27/AM23 (Case No.22) held on 05.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that due to manufacturing of raw materials in their premises, they are not able to use the issued DFIA license for their purpose and some time after they realize that their requirement for raw materials are in a largely volume but they are not able to fulfill such requirement as per their work force. Now they are again planning for import their raw materials under this license. Hence they are requesting to allow revalidation of subject DFIA.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 30 M/s. Continental Exports, Mumbai

F.No. HQRPRCAPPLY00003849AM23

Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 3 DFIA No.(i) 0310838862 dated 14.10.2020, (ii) 0310832148 dated 11.10.2019 & (iii) 0310833704 dated 26.12.2019.

This is a defer case of PRC Meeting No.27/AM23 (Case No.35) held on 05.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that these DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 31 M/s. Bajrangbali Vanijya Pvt. Ltd., Kolkata

F.No. HQRPRCAPPLY00004013AM23

Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 3 DFIA No.(i) 0210210047 dated 18.08.2020, (ii) 0210210096 dated 14.09.2020 & (iii) 0210209971 dated 09.07.2020.

This is a defer case of PRC Meeting No.27/AM23 (Case No.34) held on 05.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that these three DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt as well as by various restrictions imposed by the State Govt. from time to time. Further DFIA could not be utilized and expired due to reverse migration of labour, restrictions of peoples movements and social distancing guidelines in place, distrupction in supply chain movements etc. Hence firm has requested revalidation for 6 month from date of Endorsement.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 32 **M/s. Vimbri Enterprises, New Delhi**
F.No. HQRPRCAPPLY00003876AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of DFIA No.0311007054 dated 17.09.2021.

This is a defer case of PRC Meeting No.29/AM23 (Case No.33) held on 16.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that series of global events have caused massive backlog to their entire supply chain and production plans, starting with Pandemic Covid-19 which caused wide spread global economic disruptions and then the War in Europe between Russia and Ukraine. There is acute shortage of containers leading to unreasonable freights and extreme volatility in exchange rates which has led to slower imp[ort and at time negligible imports. Hence they are requesting to allow six month revalidation against above mentioned DFIA.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 33 **M/s. Vanila Food Products, Mumbai**
F.No. HQRPRCAPPLY00003847AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 6 DFIA No.(i) 0310839558 dated 13.11.2020, (ii) 0310838205 dated 10.09.2020, (iii) 0310838869 dated 14.10.2020, (iv) 0310833304 dated 09.12.2019, (v) 0310832769 dated 14.11.2019 & (vi) 0310825596 dated 11.12.2018.

This is a defer case of PRC Meeting No.29/AM23 (Case No.34) held on 16.01.2023 wherein Committee decided to defer the case for further examination. The applicant stated that due to Covid-19 induced lockdowns announced by the Central Government from time to time. This has impacted more particularly small and medium business organization. The DFIA's mentioned above could not be utilized due to lesser movement of containers, high freights rates and significant increase in the cost of various raw materials and reduced manufacturing activities. Hence they are requesting to allow six month revalidation against above mentioned DFIA's.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case.

(Action: Applicant)

Case No. 34 **M/s. Pahwa Manufactures, Sitapur (UP)**

F.No. HQRPRCAPPLY00003600AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Second Revalidation of Restricted Items Import License No.0619031842 dated 11.09.2020.

This is a defer case of PRC Meeting No.23/AM23 (Case No.15) held on 20.12.2022 wherein Committee decided to defer the case for further examination. The applicant stated that they are a manufacturing company & regular importer of raw material for their manufacturing use only. Due to Covid19 production has been disturbed in every factory from where they are procuring these raw material & now due to summer holidays dispatch of material is also delayed. Hence they are requesting to allow validation for import license no.0619031842 dated 11.09.2020.

Decision: The Committee discussed the case on the basis of statement made by the firm and it decided to allow revalidation for a period of 6 months from the date of endorsement against Restricted Items Import License No.0619031842 dated 11.09.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Kanpur)

Case No. 35 M/s. Pahwa Manufactures, Sitapur (UP)
F.No. HQRPRCAPPLY00003603AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Second Revalidation of Restricted Items Import License No.0619031843 dated 11.09.2020.

This is a defer case of PRC Meeting No.23/AM23 (Case No.14) held on 20.12.2022 wherein Committee decided to defer the case for further examination. The applicant stated that they are manufacturing company of making shot gun cartridges and importing some components from GCA countries and import period of subject Advance Authorisation has been expired on 10.09.2022. Due to covid-19 factories across Europe are running 25% of their capacity only, therefore, they are struggling hard to get required raw material. Now their supplier are ready to supply the components around October and November. Hence they are requesting to allow six month revalidation against subject Advance Authorisation.

Decision: The Committee discussed the case on the basis of statement made by the firm and it decided to allow revalidation for a period of 6 months from the date of endorsement against Restricted Items Import License No.0619031843 dated 11.09.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Kanpur)



Case No. 36 **M/s. Premier Gun House, New Delhi**
F.No. HQRPRCAPPLY00004047AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation for License for Restricted Items of Authorization No.0519240593 dated 25.09.2020.

The applicant stated that after issue of above license they have started placing orders abroad and invested huge amount with suppliers in abroad but only after few days of grant of import licence Dy.Director DGFT served the SCN upon the applicant. Thereafter applicant had filed the Writ Petition Civil before the Hon'ble Delhi High Court Inter-alia aggrieved by the Show-Cause Notice dated 25th February, 2021 issued under the Foreign Trade (Development and Regulation) Act, 1992. Further vide its order dated 19.03.2021 passed in WP High Court was pleased to grant interim protection to the applicant. That as the issue remained pending before the Court. Firm was constrained to stopped the further import of Arms from foreign suppliers. Thereafter vide Order-in-Original dated 16.06.2021 DGFT permitted to release the 28 weapons imported by the Applicant under import authorisation for the purpose mentioned in the original application. Further DGFT also disposed of the SCN dated 25.2.201 and also directed applicant once again to surrender his Import License. The Order-in-Original dated 16.06.2021 led to further filing of Applications before both Hon'ble Delhi High Court was again pleased to grant interim protection to the applicant qua its import license. That WPC 2600/2022 filed before the Hon'ble Delhi High Court as well as various complaints filed before other Forums against the applicant resulted in further delaying the import of Arms under this license. The goods of applicant are now stuck up with foreign dealers, neither they are returning back payment nor able to ship goods. Validity of license has already been expired. Hence they are requesting to revalidation of above mentioned license further 12 months to import the balance items.

Decision: The Committee went through the statements made by the firm and decided to refer the issue to PC-2 Division for examining the matter on file and put up to DG for a decision.

(Action: Applicant/PC-2 Division)

Case No. 37 **M/s. Arvind Ltd., Ahmedabad**
F.No. HQRPRCAPPLY00004079AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of MEIS No.0819069382 dated 29.09.2021.

The applicant stated that they are one of the top exporters of Textiles, Technical Textiles, Garments and other items USA, Europe and various other countries. The subject MEIS license was issued with the 1 year validity as per the license. The validity of such license was expired on 28th September, 2022. They had used the subject

license against their imports and were not able to fully utilize the subject MEIS license due to Covid-19. There is a unutilized balance of Rs. 2,90,154/- under this MEIS license. Hence they are requesting to allow one year revalidation against subject MEIS.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 38 **M/s. Benzo Chem Industry Pvt. Ltd., Mumbai**
F.No. HQRPRCAPPLY00004076AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of MEIS No.0319348157 dated 28.12.2021.

The applicant stated that they have obtained the said MEIS scrip for export made from SEZ – Dahej Unit. As per PN No.58/2015-20 dated 10th February, 2017 para 3.06 (a) they have option to choose jurisdictional RA on the basis of Corporate Office/Registered Office/Head Office/Branch Office address endorsed on IE for submitting application under MEIS and SEIS. This option need to be exercised at the beginning of FY. Once an option is exercised, no change would be allowed for claims relating to that year. On the basis of the above they have applied and get the MEIS scrips issued from DGFT Mumbai. But they are unable to register the same with SEZ –Dahej Customs. Hence they are requesting to allow six months extension to get the scrip register and self-utilize.

Decision: The Committee having examined the case on the basis of statement made by the firm and discussed the matter at length. The Committee decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of Registration of MEIS No.0319348157 dated 28.12.2021. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 39 **M/s. Benzo Chem Industry Pvt. Ltd., Mumbai**
F.No. HQRPRCAPPLY00004077AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of MEIS No.0319349998 dated 31.12.2021.

The applicant stated that they have obtained the said MEIS scrip for export made from SEZ – Dahej Unit. As per PN No.58/2015-20 dated 10th February, 2017 para 3.06 (a) they have option to choose jurisdictional RA on the basis of Corporate Office/Registered

Office/Head Office/Branch Office address endorsed on IE for submitting application under MEIS and SEIS. This option need to be exercised at the beginning of FY. Once an option is exercised, no change would be allowed for claims relating to that year. On the basis of the above they have applied and get the MEIS scrips issued from DGFT Mumbai. But they are unable to register the same with SEZ –Dahej Customs. Hence they are requesting to allow six months extension to get the scrip register and self-utilize.

Decision: The Committee having examined the case on the basis of statement made by the firm and discussed the matter at length. The Committee decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of Registration of MEIS No.0319349998 dated 31.12.2021. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 40 **M/s. Fun Zoo Toys, Noida**
F.No. HQRPRCAPPLY00004095AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of MEIS No.3019045478 dated 04.12.2019.

The applicant stated that they are MSME Category exporter and this scrip was transferred in their favour in December, 2019 having duty credit of Rs. 187478/- and have already utilized duty amount of Rs. 133942/- in BOE No.6272327 dated 28.12.2019 in January, 2020. Thereafter their whole planet faced covid-19 pandemic for two year and during this time their accounts tem worked from home with limited use of files and other documents/information available in software. Thus during this period they had 100% customs duty from Bank accounts without using the scrip having balance of Rs. 53536/- as the file was in the office. Eventually the scrip got expired in December, 2021. Hence they are requesting to allow revalidation of the above mentioned MEIS.

Decision: The Committee after examining the case it decided to reject the request of the firm for revalidation of MEIS as the same was found to be without any merit.

(Action: Applicant)

Case No. 41 **M/s. Bharat Resins Pvt. Ltd., Dadra & Nagar**
F.No. HQRPRCAPPLY00004099AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of RoSCTL No.3219108487 dated 21.10.2021.

The applicant stated that they had purchased above ROSCTL Scrip for Rs.42,10,049/- to be utilised for payment of duty on imports. They have utilised Rs. 22,56,521/- and the balance amount in the Scrip is Rs. 19,53,528/-. This ROSCTL Scrip has expired on 20.10.2022, they noticed the expiry of the scrip and several documents including this Scrip were submitted to the Auditors for half yearly audit. They came to know about the validity of the said script only after received back the documents from the Auditors. During that time around two months, they were helpless and could not utilise this scrip. Hence they are requesting to allow three months revalidation of above mentioned ROSCTL up to March, 2023 to utilise this scrip.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 42 **M/s. Herbul Henna Exports House, New Delhi**
F.No. HQRPRCAPPLY00004005AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Request to Transfer their online MEIS Application from SEZ Noida to Addl. DGFT CLA New Delhi against E-Com No.05/02/061/33200/0765/5413 dated 26.8.2022.

The applicant stated that they prepare application for grant of Duty Credit Authorization under MEIS Scheme vide E-Com No.05/02/061/33200/0765/5413 dated 26.8.2022 and the exports made by them during Sep.2020 to 31.12.2020 and the last date to submit the application is 31.08.2022 hence after preparing application they tried to submit their application to concern office at Addl. DGFT CLA New Delhi but the system not accepted the same and showing RA Office error that as per para 3.06 for an export year, application are to be submitted to the same RA or in case of then they tried to submit the application at NOIDA EPZ which accepted the application and generate the FILE NO. They have submitted at NOIDA EPZ because their main exports is from SEZ Noida and only few shipments they made out of from SEZ from their other unit which situated outside from SEZ Noida and earlier they selected opt EPZ Noida DGFT office for submission of application as required by the system. Hence they are requesting to allow them to make a fresh application and submission of same or transfer their old application to concerned CLA, New Delhi.

Decision: The case was withdrawn, not being a PRC matter. Policy Circular No.46/2015-20 dated 20-02-2023 may be referred.

(Action: Applicant)

Case No. 43 **M/s. Shyam Ferro Alloys Ltd., Kolkata**

Subject: Revalidation of MEIS No.0219080226 dated 30.09.2019.

The applicant stated that they could not be utilized MEIS Scrip because the Covid-19 pandemic. The diagrammatic representation where from it will understand that it is how much difficult to utilize manufacture and export merchandises during the period of acute panic of covid-19. In view of the above circumstances, they would request to grant such exemption, relaxation or relief as may deem fit and proper on grounds of terms of para 2.58 of the policy as exemption from policy/procedures. Since these authorizations were obtained for immediate import and since the importation could not be effected due to this epidemic the value of the individual raw materials has gone up substantially and if the extension of validity is allowed they may not be above to import the same. Hence they are requesting to six months revalidation against subject MEIS scrip.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 44 M/s. Shyam Ferro Alloys Ltd., Kolkata
F.No. HQRPRCAPPLY00004048AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of MEIS No.0219087386 dated 07.02.2020.

The applicant stated that they could not be utilized MEIS Scrip because the Covid-19 pandemic. The diagrammatic representation where from it will understand that it is how much difficult to utilize manufacture and export merchandises during the period of acute panic of covid-19. In view of the above circumstances, they would request to grant such exemption, relaxation or relief as may deem fit and proper on grounds of terms of para 2.58 of the policy as exemption from policy/procedures. Since these authorizations were obtained for immediate import and since the importation could not be effected due to this epidemic the value of the individual raw materials has gone up substantially and if the extension of validity is allowed they may not be above to import the same. Hence they are requesting to six months revalidation against subject MEIS scrip.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 45 **M/s. Shyam Ferro Alloys Ltd., Kolkata**
F.No. HQRPRCAPPLY00004049AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of MEIS No.0219087385 dated 06.02.2020.

The applicant stated that they could not be utilized MEIS Scrip because the Covid-19 pandemic. The diagrammatic representation where from it will understand that it is how much difficult to utilize manufacture and export merchandises during the period of acute panic of covid-19. In view of the above circumstances, they would request to grant such exemption, relaxation or relief as may deem fit and proper on grounds of terms of para 2.58 of the policy as exemption from policy/procedures. Since these authorizations were obtained for immediate import and since the importation could not be effected due to this epidemic the value of the individual raw materials has gone up substantially and if the extension of validity is allowed they may not be above to import the same. Hence they are requesting to six months revalidation against subject MEIS scrip.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 46 **M/s. Mudrika Ceramics India Pvt. Ltd., Baroda**
F.No. HQRPRCAPPLY00004068AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Revalidation of 3 MEIS No.(i) 3419023633 dated 03.10.2022, (ii) 3419023635 dated 03.10.2021 & (iii) 3419024952 dated 24.11.2021.

The applicant stated that above mentioned MEIS were granted with the validity of one year. And they have utilised the said licenses for their own import clearance. However, at the time of import of RM on account of the classification of product i.e. HSN they have been granted the provisional assessment of the B/E and accordingly they have paid the import duty in cash as well as through the usage of MEIS license. After completion of the all required formality and paper work at the time of providing final assessment of the imported Cargo Custom has arrived to the final decision of the Excess Import duty collected from Mudrika Ceramics (I) Pvt. Ltd. They have arranged the refund of the excess custom duty in two way i.e. re-credit of MEIS as well as through Cheque. However, till time of receipt of the final order in hand two MEIS license is expired and another MEIS license is about to expired. On receipt of this order, they have approached the Local RLA and they denied to do needful anything since the original validity of license is expired. Hence they are requesting to revalidation of above mentioned MEIS.

Decision: The Committee went through the statement made by the firm and discussed the matter at length. The Committee decided to defer the case and ask the firm to submit a copy of letter from Customs Authority specifying scrips in which recredit is to be done by them.

(Action: Applicant)

Case No. 47 M/s. PI Industries Limited, Rajasthan

F.No. HQRPRCAPPLY00170588AM22

Meeting No.32/AM23 held on 24.02.2023

Subject: To allow MEIS benefit on account of mismatch in the ITC HS codes between DGFT and Customs – MEIS claims of approx Rs. 5.11 crores pending since 2019.

The applicant stated that please refer Notification No.36/2015-20 dated 17th January 2017 along with Schedule 1 – Import Policy (ITC HS 2017) for Chapter 29, in this schedule HS Code 29299000 has been deleted and 29299090 has been added. This being the case the customs are generating only 29299090 which is the ITC description of 2012 as they do not have 29299000 which is the code as per PN 61/2015-20 dated 7.3.2017. Code 29299000 does not exist in the custom records and therefore, the S/Bills are being generated only with code 29299090. Therefore, they are unable to submit their MEIS applications to RA Kandla FT resulting in blockage of funds to the tune of Rs. 5.11 crores on account of the above discrepancy/mismatch of HS code for no fault. Their MEIS claims are still pending since 2019 and they are facing huge financial difficulties on this account. They are referred PRC Meeting No.19/20 dated 24.09.2019. Hence they are requesting to allow MEIS benefit of above mentioned script.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 48 M/s. Krystal Global Engineering Limited, Vadodara

F.No. HQRPRCAPPLY00003289AM23

Meeting No.32/AM23 held on 24.02.2023

Subject: To allow MEIS benefit against 31 shipping bills.

This is defer case of PRC Meeting No.19/AM23 (Case No.38) held on 22.1.2022 wherein Committee decided to defer the case and ask the firm to submit a statement mentioning the date of realization and date of uploading the e-BRC of each Shipping Bill for taking the decision. The applicant stated that they have exported the goods with MEIS benefits and submitted required documents along with S/Bill and export realization proof to Bank and requested to issue BRC. The require BRC to apply for

MEIS Scripts/License form from Bank which they have exported the goods. But due to some technical reason or migration of computer system of Bank they lost the data from their computer system and due to this they could not issue BRC before December, 2020. Meanwhile, DGFT has stopped applying for MEIS license for the export made before December, 2020, hence transaction made before Dec 20 were lapsed for applying MEIS licence and lost benefit. Hence they are requesting to allow permission to claim of MEIS benefit.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length. The Committee decided to allow MEIS benefit for only 1 Shipping Bill No.2647027 dated 11.03.2019 in which BRC was uploaded in September 2022 without any late cut, out of the above total shipping bills. The Committee did not allow MEIS benefit against the remaining shipping bills as the same were found to be without any merit. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Concerned/PC-3 division for necessary updation)

Case No. 49 **M/s. Excel Foods Pvt. Ltd., Bangalore**
F.No. HQRPRCAPPLY00004092AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Condonation in delay of TMA application period of Qtr. Oct. 2019 to Dec. 2019 (ECOM No. 07960085740010148067 dated 18.01.2021).

The applicant stated that they have filled up the online application for TMA (Qt.July 2019 to Sept.2019) ECOM was generated successfully but at the time of submission, they received the message saying "submit date exceeded". Due to Covid-19 vide PN No.67 dated 31.03.2020, the TMA period was extended till March, 2021. They have not been able to submit that application. Due to the pandemic, they could not receive their proceeds on time. This delay in receipt of proceeds resulted in late issuance of EBRC. Due to this delay, they have missed the filing period and the system has not accepted their application. Hence they are requesting to condone the delay and allow TMA benefit for the above mentioned period.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 50 **M/s. Excel Foods Pvt. Ltd., Bangalore**
F.No. HQRPRCAPPLY00004093AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Condonation in delay of TMA application period of Qtr. July 2019 to Sep. 2019 (ECOM No. 07960085740010139267 dated 13.10.2020).

The applicant stated that they have filled up the online application for TMA (Qt. July 2019 to Sept. 2019) ECOM was generated successfully but at the time of submission, they received the message saying "submit date exceeded". Due to Covid-19 vide PN No.67 dated 31.03.2020, the TMA period was extended till March, 2021. They have not been able to submit that application. Due to the pandemic, they could not receive their proceeds on time. This delay in receipt of proceeds resulted in late issuance of EBRC. Due to this delay, they have missed the filing period and the system has not accepted their application. Hence they are requesting to condone the delay and allow TMA benefit for the above mentioned period.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 51 M/s. Excel Drug House, Kolkata
F.No. HQRPRCAPPLY00000010AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Permit Application for TMA period of 3rd Quarter of 2019-20.

The applicant stated that it was their first time that they were applying for TMA and they made a mistake by applying the entitlement value less as in their some shipping bills there were more than 1 container exported while they just applied for 1 container. Their CA highlighted this mistake and while they approached RA for cancellation of their application, they cancelled the same so they can re-file but the portal does not allow once the application is submitted whether cancelled or approved. Hence they are requesting to allow permission for TMA for the above quarter.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 52 M/s. Omprakash Shivprakash, MH
F.No. HQRPRCAPPLY00000015AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Condonation of Delay in submission of online TMA Application for the period 01 January 2022 to 31 March 2022.

The applicant stated that on 31/03/2022 they have tried to upload details for subsidy, initially they have applied for 20 containers – 2 shipping bills was applied just as trial for uploading the details, while applying for other shipping bill they came to know that they can file a single application for the quarter, they were unaware of this rule. Further they have tried to withdraw earlier application (20 containers) but it was not withdrawn within the required time period. Hence they are requesting to consider their application for 455 containers and allow permission TMA benefits.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 53 M/s. M. Dhirubhai & Co., Kolkata
F.No. HQRPRCAPPLY00000011AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Permit Application for TMA period of 3rd Quarter of 2019-20.

The applicant stated that it was their first time that they were applying for TMA and they made a mistake by applying the entitlement value less as in their some shipping bills there were more than 1 container exported while they just applied for 1 container. Their CA highlighted this mistake and while they approached RA for cancellation of their application, they cancelled the same so they can re-file but the portal does not allow once the application is submitted whether cancelled or approved. Hence they are requesting to allow permission for TMA for the above quarter.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 54 M/s. Komatsu India Pvt. Ltd., Kancheepuram
F.No. HQRPRCAPPLY00363874AM22
Meeting No.32/AM23 held on 24.02.2023

Subject: To allow drawback benefit of Drawback of Rs.1,05,73,534/- under deemed exports category to Komatsu Indian Pvt. Ltd., instead and against the disclaimer of Contract manufacturer L&T Construction Pvt. Ltd of Hydraulic Excavator for supply of goods under category 7.02 © Considering :-

1. Disclaimer certificate of L&T in favor of Komatsu to claim drawback benefit.



2. **Komatsu and L&T were joint venture partner.**
3. **Contract manufacturing by L&T was only for transition period after exit of both partners from JV till manufacturing unit of Komatsu becomes operational in Tamil Nadu**

This is defer case of PRC Meeting No.28/AM23 (Case No. 03) held on 11.01.2023 wherein Committee decided to defer the case for further examination. The applicant has stated that they are eligible for benefit of Drawback of Rs.1,05,73,534/- under deemed exports category to Komatsu Indian Pvt. Ltd., instead and against the disclaimer of Contract manufacturer L&T Construction Pvt. Ltd of Hydraulic Excavator for supply of goods under category 7.02 © Considering :-

1. Disclaimer certificate of L&T in favour of Komatsu to claim drawback benefit.
2. Komatsu and L&T were joint venture partner.
3. Contract manufacturing by L&T was only for transition period after exit of both partners from JV till manufacturing unit of Komatsu becomes operational in Tamil Nadu.

Hence, they are requesting to allow benefit of Drawback of Rs.1,05,73,534/- under deemed exports category.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 55 M/s. Sara Spintex India Pvt. Ltd., Maharashtra
F.No. HQRPRCAPPLY00002759AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Acceptance Manual BRC against 2 EPCG Authorisation No.0330032632 dated 15.05.2012 and 0330033395 dated 08.08.2012.

The applicant stated that they have submitted e-BRC in respect of all invoices except three Manual BRC. The supplier is not co-operating and they are unable to claim their TED. These invoices pertain to year 2012 the invoice date are 07.07.2012, 14.07.2012 & 31.07.2012 and the e-BRC requirement was introduced by DGFT vide PN No.02 dated 05.06.2012 which mandates to submit e-BRC instead of manual BRC. The concept of e-BRC was new for the trade. As per PN No.08 dated 6.7.2012 which has extended the date of implementation of e-BRC to 17.8.2012 the same read as requests have been received from various stakeholders for extension of the date of mandatory issuance of transmission of electronic BRCs on account of lack of readiness. Accordingly, it has been decided that existing system of physical BRC issuance from Bank may be continued further for a period up to 16.08.2012 for smooth transition. They have availed excise certificate confirming the supplies from supplier & manual

BRC from the supplier has been availed and submitted. Hence they are requesting to accept Manual BRC in place of e-BRC against above mentioned EPCG licenses.

Decision: The Committee went through the statement made by the applicant and observed that there is merit in the case and therefore decided to accede to the request for accepting the Manual BRC in place of e-BRC for availing refund of TED claim in respect of 2 EPCG Authorisation No.0330032632 dated 15.05.2012 and 0330033395 dated 08.08.2012 subject to confirmation of BRC from the Bank. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 56 **M/s. Hotel Annamalai International, Madurai**
F.No. HQRPRCAPPLY00003916AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Request for consideration of payment received from Foreigners in INR by Hotel industry towards redemption of EPCG License No.3530003915 dated 01.02.2010.

This is deferred case of PRC Meeting No.28/AM23 (Case No.15) held on 11.01.2023, wherein Committee defer the case for further examination. This case was rejected in PRC Meeting No.15/AM21 dated 03.11.2020 & 11.11.2020 (Case No.07). The applicant has stated that they have following documents (i) Name and Nationality of Foreign Guest who have stayed in the Hotel. (ii) Copies of Passports of all the Foreign Nationals (iii) Copies of invoices duly countersigned by the Foreign national (iv) Statement of EO fulfillment containing the name, nationality passport number of the foreign nationals. (v) The sample copies of Passports invoices countersigned by the foreign nationals and the statement of EO fulfillment containing the Name, Nationality and Passport Number is being submitted with this review application. (vi) All the passport copies and the invoices duly countersigned by foreign nationals will be submitted to the concerned RA. Hence, they are requesting for consideration of payment received from Foreigners in INR by Hotel industry towards redemption of EPCG license no. 3530003915 dated 01.02.2010.

Decision: The Committee reviewed and discussed the case on the basis of submission made by the applicant along with the comments received from PC-6 Division and observed that there is no merit in firm's contention and hence decided to maintain rejection of the earlier decision of PRC in its Meeting No.15/AM21 dated 03.11.2020 & 11.11.2020 (Case No.07).

(Action: Applicant)

Case No. 57 **M/s. Manorama Industries Ltd., Mumbai**
F.No. HQRPRCAPPLY00004342AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Condonation / Waiver of delay beyond 90 days EOP under Appendix 4J for export product covered under Chapter 15 against 2 Advance Authorization No.0311012533 dated 10.03.2022 & 0311010880 dated 25.01.2022 with complete waiver of composition fee or in terms of PN No.52 dated 18.01.2023.

The applicant stated that both the above licenses still has a valid 18 months EOP and the entire EO will be fulfilled separately against both AA with prevailing EOP. Their unit is the only unit in the country producing value added products from Sal Seeds Mahua, Kokum, Dhupa the tree borne seeds which are collected by Hundred Thousands of women forest dwellers from tribal areas from the states of Chhattisgarh, Orissa, Jharkhand, thereby providing sustainable employment to the thousands of tribal population in the country. They are having a Star Export House status since 2007 even though their company falls under MSME. Their new unit for export of Shea Butter, Shea Stearine and Value added products setup in 2019 and their production was started in March 2020 and imposition of lower FFA content parameters from 2.50% to 0.25% by FSSAI in June 2020 for meeting which they had upgraded their plant with additional investment of Rs. 8 crore. After the imports the required exports could not be made in controlled and systematic manner mainly due to shortage of manpower which resulted in actual exports in non sequential way. DGFT has been very helpful to the exporting community by providing amnesty scheme automatically extending the export obligation period up to 31.12.2021 vide PN No.28 dated 23.09.2021 without imposing any composition fee on unfulfilled export obligation in view of sever impact of Covid-19 during 2020 & 2021. However, this facility was not provided for the AA issued under Appendix 4J but now their product removed from Appendix 4J. DGFT had firstly imposed the condition of Appendix 4 J in 2018 on Chapter 15 generally under which their HS Code 15159091 of their export product Shea Stearine/Shea Butter automatically felled with this HS Code under Appendix 4 J and it was not possible for them to comply with the condition of export obligation of just 90 days. Later on it was realized by DGFT about the hardship in complying the above condition as the Shea Nut are not grown in India and neither has any direct or indirect use in any other industry in India. On 12.12.2022 (PN No.43) Shea Nut/Shea Butter were excluded with immediate effect. At this point of time 1% per month composition fee, which involves huge funds will definitely affect their planning for further timely procurements, product and exports. Hence they are requesting to allow complete waive off the composition fees or allow them the composition fees in terms of PN No.52 dated 18.01.2023 for regularization purpose with a positive approach to facilitate the exporters to recover from past two years slack down and down fall in India exports and financial losses to the exporters.

Decision: The Committee examined the case on the basis of statement made by the applicant and discussed the matter at length and observed that export item is a tribal agricultural product, which is a seasonal product in nature. Accordingly, the Committee decided to accede to the request for regularization of export already made beyond EOP (i.e.90 days) against 2 Advance Authorisation No.0311012533 dated 10.03.2022 & 0311010880 dated 25.01.2022.

The Committee further decided that for all PRC cases also, a similar dispensation of composition fee as notified earlier vide PN No.52 dated 18.01.2023 should be made

applicable for a uniform and transparent system and to reduce transaction costs. Accordingly, it was decided that PC-4 should make necessary provisions/ amendment in this regard. All applicants will have 90 days from the date of Amendment in which to approach jurisdictional RA for getting the PRC decision implemented.
(Action: Applicant /PC-4-Division /RA-Mumbai)

Case No. 58 **M/s. Manorama Industries Ltd., Mumbai**
F.No. HQRPRCAPPLY00004341AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Condonation / Waiver of delay beyond 90 days EOP under Appendix 4J for export product covered under Chapter 15 against 2 Advance Authorization No.0310835294 dated 09.03.2020 & 0310839180 dated 28.10.2020 with complete waiver of composition fee or in terms of PN No.52 dated 18.01.2023.

The applicant stated that they have already fulfilled their EO under said authorizations for regularization to redeem the above AA by submitting their applications for Clubbing process, redemption and issue of EODC no further imports & exports shall be made under the above licences. Their unit is the only unit in the country producing value added products from Sal Seeds Mahua, Kokum, Dhupa the tree borne seeds which are collected by Hundred Thousands of women forest dwellers from tribal areas from the states of Chhattisgarh, Orissa, Jharkhand, thereby providing sustainable employment to the thousands of tribal population in the country. They are having a Star Export House status since 2007 even though their company falls under MSME. Their new unit for export of Shea Butter, Shea Stearine and Value added products setup in 2019 and their production was started in March 2020 and imposition of lower FFA content parameters from 2.50% to 0.25% by FSSAI in June 2020 for meeting which they had upgraded their plant with additional investment of Rs. 8 crore. After the imports the required exports could not be made in controlled and systematic manner mainly due to shortage of manpower which resulted in actual exports in non sequential way. DGFT has been very helpful to the exporting community by providing amnesty scheme automatically extending the export obligation period up to 31.12.2021 vide PN No.28 dated 23.09.2021 without imposing any composition fee on unfulfilled export obligation in view of sever impact of Covid-19 during 2020 & 2021. However, this facility was not provided for the AA issued under Appendix 4J but now their product removed from Appendix 4J. DGFT had firstly imposed the condition of Appendix 4 J in 2018 on Chapter 15 generally under which their HS Code 15159091 of their export product Shea Stearine/Shea Butter automatically felled with this HS Code under Appendix 4 J and it was not possible for them to comply with the condition of export obligation of just 90 days. Later on it was realized by DGFT about the hardship in complying the above condition as the Shea Nut are not grown in India and neither has any direct or indirect use in any other industry in India. On 12.12.2022 (PN No.43) Shea Nut/Shea Butter were excluded with immediate effect. At this point of time 1% per month composition fee, which involves huge funds will definitely affect their planning for further timely procurements, product and exports. Hence they are requesting to allow 100% complete waive off the composition fees or

allow them the composition fees in terms of PN No.52 dated 18.01.2023 against above two advance authorisation.

Decision: The Committee examined the case on the basis of statement made by the applicant and discussed the matter at length and observed that export item is a tribal agricultural product, which is a seasonal product in nature. Accordingly, the Committee decided to accede to the request for regularization of export already made beyond EOP (i.e.90 days) against 2 Advance Authorisation No.0310835294 dated 09.03.2020 & 0310839180 dated 28.10.2020. The Committee also allowed further 3 months EOP extension from the date of endorsement of these 2 advance authorisations for regularization purpose only.

The Committee further decided that for all PRC cases also, a similar dispensation of composition fee as notified earlier vide PN No.52 dated 18.01.2023 should be made applicable for a uniform and transparent system and to reduce transaction costs. Accordingly, it was decided that PC-4 should make necessary provisions/ amendment in this regard. All applicants will have 90 days from the date of Amendment in which to approach jurisdictional RA for getting the PRC decision implemented.

(Action: Applicant /PC-4-Division /RA-Mumbai)

Case No. 59 **M/s. Manorama Industries Ltd., Mumbai**
F.No. HQRPRCAPPLY00004340AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Condonation / Waiver of delay beyond 90 days EOP under Appendix 4J for export product covered under Chapter 15 against 6 Advance Authorization No.(i) 0310832118 dated 10.10.2019, (ii) 0310835229 dated 05.03.2020, (iii) 0310837364 dated 23.07.2020, (iv) 0310837365 dated 23.07.2020, (v) 0310839128 dated 26.10.2020 and (vi) 0310839181 dated 28.10.2020 with complete waiver of composition fee or in terms of PN No.52 dated 18.01.2023.

The applicant stated that they shall be completing the entire balance EO within 6 months and will submit the EODC application with clubbing to RA. It will greatly help them to compensate huge financial losses already incurred by them during the Covid-19 pandemic. Their unit is the only unit in the country producing value added products from Sal Seeds Mahua, Kokum, Dhupa the tree borne seeds which are collected by Hundred Thousands of women forest dwellers from tribal areas from the states of Chhattisgarh, Orissa, Jharkhand, thereby providing sustainable employment to the thousands of tribal population in the country. They are having a Star Export House status since 2007 even though their company falls under MSME. Their new unit for export of Shea Butter, Shea Stearine and Value added products setup in 2019 and their production was started in March 2020 and imposition of lower FFA content parameters from 2.50% to 0.25% by FSSAI in June 2020 for meeting which they had upgraded their plant with additional investment of Rs. 8 crore. After the imports the required exports could not be made in controlled and systematic manner mainly due to shortage of manpower which resulted in actual exports in non sequential way. DGFT has been very helpful to the exporting community by providing amnesty scheme automatically

extending the export obligation period up to 31.12.2021 vide PN No.28 dated 23.09.2021 without imposing any composition fee on unfulfilled export obligation in view of severe impact of Covid-19 during 2020 & 2021. However, this facility was not provided for the AA issued under Appendix 4J but now their product removed from Appendix 4J. DGFT had firstly imposed the condition of Appendix 4 J in 2018 on Chapter 15 generally under which their HS Code 15159091 of their export product Shea Stearine/Shea Butter automatically felled with this HS Code under Appendix 4 J and it was not possible for them to comply with the condition of export obligation of just 90 days. Later on it was realized by DGFT about the hardship in complying the above condition as the Shea Nut are not grown in India and neither has any direct or indirect use in any other industry in India. On 12.12.2022 (PN No.43) Shea Nut/Shea Butter were excluded with immediate effect. At this point of time 1% per month composition fee, which involves huge funds will definitely affect their planning for further timely procurements, product and exports. Hence they are requesting to allow complete waiver off the composition fees or allow them the composition fees in terms of PN No.52 dated 18.01.2023 against Six Advance Authorisations.

Decision: The Committee examined the case on the basis of statement made by the applicant and discussed the matter at length and observed that export item is a tribal agricultural product, which is a seasonal product in nature. Accordingly, the Committee decided to accede to the request for regularization of export already made beyond EOP (i.e.90 days) against 6 Advance Authorisation No.(i) 0310832118 dated 10.10.2019, (ii) 0310835229 dated 05.03.2020, (iii) 0310837364 dated 23.07.2020, (iv) 0310837365 dated 23.07.2020, (v) 0310839128 dated 26.10.2020 and (vi) 0310839181 dated 28.10.2020. The Committee also allowed further 3 months EOP extension from the date of endorsement of these 6 advance authorisations for regularization purpose only. The Committee further decided that for all PRC cases also, a similar dispensation of composition fee as notified earlier vide PN No.52 dated 18.01.2023 should be made applicable for a uniform and transparent system and to reduce transaction costs. Accordingly, it was decided that PC-4 should make necessary provisions/ amendment in this regard. All applicants will have 90 days from the date of Amendment in which to approach jurisdictional RA for getting the PRC decision implemented.
(Action: Applicant /PC-4-Division /RA-Mumbai)

Case No. 60 M/s. Manorama Industries Ltd., Mumbai
F.No. HQRPRCAPPLY00004338AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Condonation / Waiver of delay beyond 90 days EOP under Appendix 4J for export product covered under Chapter 15 against 2 Advance Authorization No.0311000303 dated 28.12.2020 & 0311009708 dated 22.12.2021 with complete waiver of composition fee or in terms of PN Mp/52 dated 18.01.2023 and to allow clubbing of these two Advance Authorisations for regularization for purpose.

The applicant stated that they have already fulfilled 70% of their EO under above said authorization and balance will complete by April/May 2023 to redeem the above

authorisation by submitting their applications for clubbing, redemption and issue of EODC. Their unit is the only unit in the country producing value added products from Sal Seeds Mahua, Kokum, Dhupa the tree borne seeds which are collected by Hundred Thousands of women forest dwellers from tribal areas from the states of Chhattisgarh, Orissa, Jharkhand, thereby providing sustainable employment to the thousands of tribal population in the country. They are having a Star Export House status since 2007 even though their company falls under MSME. Their new unit for export of Shea Butter, Shea Stearine and Value added products setup in 2019 and their production was started in March 2020 and imposition of lower FFA content parameters from 2.50% to 0.25% by FSSAI in June 2020 for meeting which they had upgraded their plant with additional investment of Rs. 8 crore. After the imports the required exports could not be made in controlled and systematic manner mainly due to shortage of manpower which resulted in actual exports in non sequential way. DGFT has been very helpful to the exporting community by providing amnesty scheme automatically extending the export obligation period up to 31.12.2021 vide PN No.28 dated 23.09.2021 without imposing any composition fee on unfulfilled export obligation in view of sever impact of Covid-19 during 2020 & 2021. However, this facility was not provided for the AA issued under Appendix 4J but now their product removed from Appendix 4J. DGFT had firstly imposed the condition of Appendix 4 J in 2018 on Chapter 15 generally under which their HS Code 15159091 of their export product Shea Stearine/Shea Butter automatically felled with this HS Code under Appendix 4 J and it was not possible for them to comply with the condition of export obligation of just 90 days. Later on it was realized by DGFT about the hardship in complying the above condition as the Shea Nut are not grown in India and neither has any direct or indirect use in any other industry in India. On 12.12.2022 (PN No.43) Shea Nut/Shea Butter were excluded with immediate effect. At this point of time 1% per month composition fee, which involves huge funds will definitely affect their planning for further timely procurements, product and exports. Hence they are requesting to allow further EOP extension of 6 months for regularisation and complete waive off the composition fees or allow them the composition fees in terms of PN No.52 dated 18.01.2023 against two advance licenses.

Decision: The Committee examined the case on the basis of statement made by the applicant and discussed the matter at length and observed that export item is a tribal agricultural product, which is a seasonal product in nature. Accordingly, the Committee decided to accede to the request for regularization of export already made beyond EOP (i.e.90 days) against 2 Advance Authorisation No.0311000303 dated 28.12.2020 & 0311009708 dated 22.12.2021. The Committee also allowed further 3 months EOP extension from the date of endorsement of these two advance authorisations for regularization purpose only.

The Committee further decided that for all PRC cases also, a similar dispensation of composition fee as notified earlier vide PN No.52 dated 18.01.2023 should be made applicable for a uniform and transparent system and to reduce transaction costs. Accordingly, it was decided that PC-4 should make necessary provisions/ amendment in this regard. All applicants will have 90 days from the date of Amendment in which to approach jurisdictional RA for getting the PRC decision implemented.

(Action: Applicant /PC-4-Division /RA-Mumbai)

Case No. 61 **M/s. Premier Energies Photovoltaic Pvt. Ltd., Hyderabad**
F.No. HQRPRCAPPLY00004363AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: Second Revalidation of License for Restricted Item No.0919026784 dated 24.02.2021.

The applicant stated that they have imported (i) Silver Conductor front side metallic past quantity 5800 Kgs. Out of which 2752 Kgs is balance. Valued at Rs.27,52,368. (ii) Silver Conductor paste rear side 2193.5 Kgs was imported. Out of which 372.5 Kgs is balance. Valued at Rs.1,04,09,640/- in the said license to be imported. As the quantity to be imported is still open under this license, they are requesting for second revalidation of License for Restricted Item No.0919026784 dated 24.02.2021.

Decision: The Committee discussed the case on the basis of statement made by the firm and it decided to allow revalidation for a period of 6 months from the date of endorsement against License for Restricted Item No.0919026784 dated 24.02.2021. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Hyderabad)

Case No. 62 **M/s. Mercedes-Benz India Pvt. Ltd., Pune**
F.No. HQRPRCAPPLY00004300AM23
Meeting No.32/AM23 held on 24.02.2023

Subject: One time relaxation to import of 251 New Mercedes-Benz Passenger Cars Model GLB from Country of Manufacture Mexico, under New Bills of Lading issued from Bremerhaven Port, Germany to Mumbai Port, India.

The applicant stated that Mercedes-Benz India Pvt. Ltd. (MBIL) is a manufacturer of Mercedes-Benz Passenger cars in India at Chakan, Pune (Maharashtra). Apart from manufacturing Mercedes-Benz Cars locally in India to meet their customer requirements, they also import limited number of Completely Build Units (CBUs) which are manufactured in other plants of Mercedes-Benz AG. These 251 Nos. of cars being imported comply with all the conditions of the import policy under Para (2) (ii)(iv) of the Chapter 87 of the import policy. MBIL placed orders for the supply of 251 Nos. of Mercedes-Benz Passenger Car Model GLB in the Global Ordering System of Mercedes-Benz AG, Germany. These GLB units were manufactured in Aguascalientes plant in Mexico and were shipped from Port Altamira, Mexico under 13 separate Bills of Lading to Bremerhaven Port, Germany along with cars meant for other markets for onward shipment to respective destinations. These cars are temporarily stored in Free Trade Zone for onward transit to India and are not Custom cleared from FTWZ. These cars would be shipped from Bremerhaven to India under new Bills of Lading. They have obtained a Confirmation Certificate dated 16.12.2022 from Logistic Free Trade

Zone, Partner – BLG Auto Tech GmbH & Co. KG of Bremerhaven, Germany that these 251 Cars arrived from Mexico in the FTZ at Bremerhaven, only for the purpose of onward shipment to Mumbai, India. Customs advised them to seek Policy Relaxation before the import and arrival of 251 Cars as all 251 cars are not under “Single” Bill of Lading issued from Mexican Port to Mumbai Port, India but are under two separate transit Bills of Lading. Due to logistical limitations it was not possible to import from Mexico directly to India in October, 2021 as shipping lines could not offer any direct Shipping Link. All the cars will be Customs cleared in India on payment of full Customs Duty. Hence they are requesting to allow one time relaxation before the import of arrival of 251 cars in India as not under “Single” Bill of Lading from Altamira, Mexico Port to Mumbai port, India but be allowed to import these cars under new Bills of Lading issued from Bremerhaven Port, Germany to Mumbai Port, India.

The details of 251 vehicles are as below.

SL.No.	Order No	VIN (Vehicle Identification No)	Model	SWB Ex-Mexico
1	282510575	W1N2476142W252445	GLB 220 D :FX	MX2274348
2	282510503	W1N2476152W244353	GLB 220 D 4M :FX	KKLUATM00697
3	282510495	W1N2476152W2460S5	GLB 220 D 4M :FX	KKLUATM00697
4	282510501	W1N2476152W244349	GLB 220 D 4M :FX	KKLUATM00697
5	282510494	W1N2476142W241776	GLB 220 D :FX	KKLUATM00697
6	282510500	W1N2476152W244343	GLB 220 D 4M :FX	KKLUATM00697
7	282510493	W1N2476142W241770	GLB 220 D :FX	KKLUATM00697
8	282510496	W1N2476152W246058	GLB 220 D 4M :FX	KKLUATM00697
9	282510499	W1N2476152W244338	GLB 220 D 4M	KKLUATMfXI697
10	282510502	W1N24761S2W246064	GLB 220 D 4M :FX	KKLUATM00697
11	282510488	W1N2476142W241773	GLB 220 D :FX	KKLUATMIXI678
12	282510490	W1N2476142W241781	GLB 220 0 :FX	KKLUATM00678
13	282510497	W1N2476152W241346	GLB 220 D 4M	KKLUATM00678
14	282510504	W1N2476152W24263S	GLB 220 D 4M :FX	KKLUATM00678
15	282510491	W1N2476142W241341	GLB 220 D :FX	KKLUATM00678
16	282510489	W1N2476142W241767	GLB 220 D :FX	KKLUATM00678
17	282510492	W1N2476142W241353	GLB 220 D :FX	KKLUATM00678
18	282510305	W1N2476872W204503	GLB 200 :FX	KKLUATM00637
19	282510303	W1N2476872W204785	GLB 200 :FX	KKLUATM00637
20	282510300	W1N2476872W205707	GLB 200 :FX	KKLUATM00627
21	282510312	W1N2476872W204694	GLB 200 :FX	KKLUATM00637
22	282510309	W1N2476872W204590	GLB 200 :FX	KKLUATM00637
23	282510069	W1N2476142W190764	GLB 220 D :FX	MX2223150
24	282510055	W1N2476872W190233	GLB 200 :FX	MX2223150
25	282510068	W1N2476142W192698	GLB 220 D :FX	MX2223150
26	282S10036	W1N2476872W189542	GLB 200 :FX	MX2223137
27	282510050	W1N2476872W190929	GLB 200 :FX	MX2223150

28	282510117	W1N2476142W194063	GLB 220 D :FX	MX2223137
29	282510049	W1N2476872W193446	GLB 200 :FX	MX2223150
30	282510102	W1N2476142W193676	GLB 220 D :FX	MX2223150
31	282510033	W1N2476872W189110	GLB 200 :FX	MX2223150
32	282510034	W1N2476872W189S51	GLB 200 :FX	MX2223137
33	282510065	W1N2476872W192842	GLB 200 :FX	MX2223137
34	282510059	W1N2476872W190624	GLB 200 :FX	MX2223150
35	282510043	W1N2476872W188692	GLB 200 :FX	MX2223137
36	282510070	W1N2476142W190730	GLB 220 D :FX	MX2223150
37	282510066	W1N2476872W190623	GLB 200 :FX	MX2223150
38	282510056	W1N2476872W192471	GLB 200 :FX	MX2223137
39	282510126	W1N2476142W193814	GLB 220 D :FX	MX2223137
40	282510133	W1N2476142W194099	GLB 220 D :FX	MX2223137
41	282510138	W1N2476142W194189	GLB 220 D :FX	MX2223137
42	282510116	W1N2476142W194386	GLB 220 D :FX	MX2223137
43	282510048	W1N2476872W190558	GLB 200 :FX	MX2223150
44	282510103	W1N2476142W193562	GLB 220 D :FX	MX2223137
45	282510042	W1N2476872W188690	GLB 200 :FX	MX2223137
46	282510134	W1N2476142W194117	GLB 220 D :FX	MX2223137
47	282510208	W1N2476872W198541	GLB 200 :FX	MX2229037
48	182510796	W1N247687ZW177845	GLB 200 :FX	MX2229037
49	182510761	W1N2476142W179183	GLB 220 D :FX	MX2229037
50	182510722	W1N2476872W178424	GLB 200 :FX	MX2229037
51	182510711	W1N2476872W177050	GLB 200 :FX	MX2229037
52	182510687	W1N2476142W176068	GLB 220 D :FX	MX2229037
53	182510765	W1N2476142W177480	GLB 220 D :FX	MX2229037
54	182510706	W1N2476872W179161	GLB 200 :FX	MX2229037
55	182510688	W1N2476142W180841	GLB 220 D :FX	MX2229037
56	182510794	W1N2476872W177420	GLB 20D :FX	MX2229037
57	182510764	W1N2476142W177528	GLB 220 D :FX	MX2229037
58	182510712	W1N2476872W178287	GLB 200 :FX	MX2229037
59	182510791	W1N2476152W178211	GLB 220 D 4M :FX	MX2229037
60	182510778	W1N2476142W178650	GLB 220 D :FX	MX2229037
61	182510732	W1N2476872W178221	GLB 200 :FX	MX2229037
62	282510222	W1N2476872W201769	GLB 200 :FX	MX2229037
63	282510214	W1N2476872W201995	GLB 200 :FX	MX2229037
64	282510199	W1N2476872W203397	GLB 200 :FX	MX2229037
65	282510224	W1N2476872WZ03118	GLB 200 :FX	MX2229037
66	282510228	W1N2476872W203116	GLB 200 :FX	MX2229037
67	282510122	W1N2476142W202644	GLB 220 D :FX	MX2229037
68	282510210	W1N2476872W202101	GLB 200 :FX	MX2229037
69	282510220	W1N2476872W202568	GLB 200 :FX	MX2229037
70	282510118	W1N2476142W202703	GLB 220 D :FX	MX2229037
71	282510201	W1N2476872W203370	GLB 200 :FX	MX2229037
72	282510215	W1N2476872W202789	GLB 200 :FX	MX2229037

73	282510213	W1N2476872W202109	GLB 200 :FK	MX2229037
74	282510221	W1N2476872W202216	GLB 200 :FX	MX2229037
75	182510719	W1N2476872W178770	GLB 200 :FX	MX2229037
76	282510057	W1N2476872W190845	GLB 200 :FX	MX2229037
77	282510090	W1f0g476152W197193	GLB 220 D 4M :FX	MX2229037
78	282510200	W1N2476872W198354	GLB 20D :FX	MX2229037
79	282510051	W1N2476872W190296	GLB 200 :FX	MX2229037
80	282510218	W1N2476872W202106	GLB 200 :FX	MX2229037
81	282510226	W1N2476872W202671	GLB 200 :FX	MX2229037
82	282510227	W1N2476872W202648	GLB 200 :FX	MX2229037
83	282510306	W1N2476872W204716	GLB 200 :FX	KKLUATM00631
84	182510720	W1N2476872W180591	GLB 200 :FX	MX2229037
85	282510223	W1N2476872W203051	GLB 200 :FX	MX2229037
86	282510219	W1N2476872W203431	GLB 200 :FX	MX2229037
87	282510301	W1N2476872W204735	GLB 200 :FX	KKLUATM00631
88	282510230	W1N2476872W203462	GLB 200 :FX	MX2229037
89	282510302	W1N2476872W204703	GLB 200 :FX	KKLUATM00631
90	282510307	W1N2476872W204502	GLB 200 :FX	KKLUATM00631
91	282510225	W1N2476872W201818	GLB 200 :FX	MX2229037
92	282510311	W1N2476872W204439	GLB 200 :FX	KKLUATM00631
93	282510308	W1N2476872W204660	GLB 200 :FX	KKLUATM00631
94	282510304	W1N2476872W204S61	GLB 200 :FX	KKLUATM00631
95	282510310	W1N2476872W204408	GLB 200 :FX	KKLUATM00631
96	182510787	W1N2476142W178S14	GLB 220 D :FX	MX2229037
97	182510766	W1N2476142W177448	GLB 220 D :FX	MX2229037
98	282510207	W1N2476872W198118	GLB 200 :FX	MX2229037
99	282510229	W1N2476872W197779	GLB 200 :FX	MX2229037
100	182510726	W1N2476872W178968	GLB 200 :FX	MX2229037
101	182510737	W1N2476872W178042	GLB 200 :FX	MX2229037
102	282510086	W1N2476152W195829	GLB 220 D 4M :FX	MX2229037
103	282510089	W1N2476152W197289	GLB 220 D 4M :FX	MX2229037
104	282510206	W1N2476872W203256	GLB 200 :FX	MX2229037
105	282510202	W1N2476872W203209	GLB 200 :FX	MX2229037
106	182510790	W1N2476152W178199	GLB 220 D 4M :FX	MX2226474
107	182510771	W1N2476142W177267	GLB 220 D :FX	MX2226474
108	182510709	W1N2476872W177469	GLB 200 :FX	MX2226474
109	282510119	W1N2476142W195367	GLB 220 D :FX	MX2226474
110	182510755	W1N2476872W178394	GLB 200 :FX	MX2226474
111	182510770	W1N2476142W178313	GLB 220 D :FX	MX2226474
112	282510093	W1N2476152W197326	GLB 220 D 4M :FX	MX2226474
113	282510120	W1NZ476142W196450	GLB 220 D :FX	MX2226474
114	282510107	W1N2476142W196311	GLB 220 D :FX	MX2226474

115	182510767	W1N2476142W177582	GLB 220 D :FX	MX2226474
116	182510702	W1N2476872W179138	GLB 200 :FX	MX2226474
117	182510769	W1N2476142W178593	GLB 220 D :FX	MX2226474
118	182510723	W1N2476872W180340	GLB 200 :FX	MX2226474
119	182510792	W1N2476152W177536	CLB 220 D 4M	MX2226474
120	182510727	W1N2476872W178248	GLB 200 :FX	MX2226474
121	182510733	W1k2476872W178015	GLB 200 :FX	MX2226474
122	182510725	W1N2476872W177155	GLB 200 :FX	MX2226474
123	182510798	W1NZ476872W179202	GLB 2ϕQ :FX	MX2226474
124	182510704	W1N2476872W179065	GLB 20D :FX	MX2226474
125	182510684	W1N2476142W180797	GLB 220 D :FX	MX2226474
126	282510205	W1N2476872W198543	GLB 200 :FX	MX2226474
127	282510211	W1N2476872W198443	GLB 200 :FX	MX2226474
128	282510217	W1N2476872W198320	GLB 200 :FX	MX2226474
129	282510209	W1N2476872W198446	GLB 200 :FX	MX2226474
130	182510716	W1N2476872W178553	GLB 200 :FX	KKLUATM00618
131	182510713	W1N2476872W179035	GLB 200 :FX	KKLUATM00618
132	282510216	W1N2476872W198439	GLB 200 :FX	KKLUATM00618
133	182510721	W1N24768Y2W179528	GLB 200 :FX	KKLUATM00618
134	182510762	W1N2476142W179226	GLB 220 D :FX	KKLUATM00618
135	182510748	W1N2476872W178360	GLB 200 :FX	KKLUATM00618
136	182510730	W1N2476872W177742	GLB 200 :FX	KKLUATM00618
137	182510708	W1N2476872W177999	GLB 200 :FX	KKLUATM00618
138	182S10795	W1N2476872W177108	GLB 200 :FX	KKLUATM00618
139	182510718	W1N2476872W179900	GLB 200 :FX	KKLUATM00618
140	282510076	W1N2476152W197236	GLB 220 D 4M :FX	KKLUATM00618
141	182510700	W1N2476872W179178	GLB 200 :FX	KKLUATM00618
142	182510738	WM2476872W177844	GLB 2D0 :FX	KKLUATM00618
143	182510717	W1N2476872W179170	GLB 200 :FX	KKLUATM00618
144	182510799	W1N2476872W179195	GLB 200 :FX	KKLUATM00618
145	182510728	W1N2476872W179047	GLB 200 :FX	KKLUATM00618
146	282510212	W1N2476872W198172	GLB 200 :FX	KKLUATM00618
147	182510752	W1N2476872W177056	GLB 200 :FX	KKLUATM00618
148	182510715	W1N2476872W179084	GLB 200 :FX	KKLUATM00618
149	182510701	W1N2476872W179182	GLB 200 :FX	KKLUATM00618
150	182510745	W1N2476872W180557	GLB 200 :FX	KKLUATM00618
151	182510707	W1N2476872W179112	CLB 200 :FX	KKLUATM00618
152	182510714	W1N2476872W178911	GLB 200 :FX	KKLUATM00618
153	182510734	W1N2476872W179068	GLB 200 :FX	KKLUATM00618
154	282510203	W1N2476872W198106	GLB 200 :FX	KKLUATM00618
155	182510703	W1N2476872W178362	GLB 20D :FX	KKLUATM00618
156	182510751	W1N2476872W179067	GLB 200 :FX	KKLUATM00618
157	182510729	W1N2476872W177500	GLB 200 :FX	KKLUATM00618
158	182510710	W1N2476872W177551	GLB 200 :FX	KKLUATM00618

159	282510204	W1N2476872W198471	GLB 200 :FX	KKLUATM00618
160	282510083	W1N2476152W195709	GLB 220 D 4M :FX	MX2223526
161	282510100	W1N2476142W193608	GLg 220 D :FX	MX2223526
162	282510071	W1N2476142W191109	GLB 220 D :FX	MX2223526
163	282510131	W1N2476142W193837	GLB 220 D :FX	MX2223526
164	282510128	W1N2476142W193945	GLB 220 D :FX	MX2223526
165	282510087	W1N2476152W195942	GLB 220 D 4M	MX2223526
166	282510062	W1N2476872W196028	GLB 200 :FX	MX2223526
167	282510098	W1N2476152W196932	GLB 220 D 4M :FX	MX2223526
168	282510094	W1N2476152W196999	GLB 220 D 4M :FX	MX2223526
169	282510093	W1N2476152W197145	GLB 220 D 4M :FX	MX2223526
170	282510095	W1N2476152W196895	GLB 220 D 4M :FX	MX2223526
171	282510091	W1N2476152W196982	GLB 220 D 4M :FX	MX2223526
172	282510139	W1N2476142W194164	GLB 220 D :FX	MX2223526
173	282510113	W1N2476142W194036	GLB 220D:FX	MX2223526
174	282510096	W1N2476152W196892	GLB 220D4M :FX	MX2223526
175	282510097	W1N2476152W197000	GLB 220D 4M :FX	MX2223526
176	282510106	W1N2476142W193456	GLB 220D:FX	MX2223526
177	282510079	W1N24761S2W195901	GLB 220 D 4M :FX	MX2223526
178	282510084	W1N2476152W195865	GLB 220 D 4M :FX	MX2223526
179	282510077	W1N2476152W195966	GLB 220 D 4M :FX	MX2223526
180	282510088	W1N24 6152W195797	GLB 220 D 4M :FX	MX2223526
181	282510137	W1N2476142W194142	GLB 220 D :FX	MX2223526
18Z	282510075	W1N2476142W194126	GLB 220 D :FX	MX2223526
183	282510082	W1N24761S2W195634	GLB 220 D 4M :FX	MX2223526
184	282510060	W1N2476872W191075	GLB 200 :FX	MX2223526
185	282510085	W1N2476152W195789	GLB 220 D 4M :FX	MX2223526
186	282510078	W1N2476152W195669	GLB 220 D 4M :FX	MX2223526
187	282510080	W1N2476152W195748	GLB 220 D 4M :FX	MX2223526
188	282510099	W1N2476152W197003	GLB 220 D 4M :FX	MX2223526
189	282510127	W1N2476142W193767	GLB 220 D :FX	MX2223526
190	282510110	W1N2476142W193872	GLB 220 D :FX	MX2223526
191	282510112	W1N2476142W193899	GLB 220 D :FX	MX2223526
192	282510121	W1N2476142W194122	GLB 220 D :FX	MX2223526
193	182S10735	W1N2476872W190238	GLB 200 :FX	MX2223526

194	282510132	W1N2476142W193778	GLB 220 D :FX	MX2223S26
195	282510104	W1N2476142W193526	GLB 220 D :FX	MX2223526
196	282510129	W1N2476142W193815	GLB 220 D :FX	MX2223526
197	282510124	W1N2476142W193746	GLB 220 D :FX	MX2223526
198	282S10111	W1N2476142W194329	GLB 220 D :FX	MX2223526
199	282510105	W1N2476142W193678	GLB 220 D :FX	MX2223526
200	282510136	W1N2476142W196088	GLB 220 D :FX	MX2223526
201	282510123	W1N2476142W193742	GLB 220 D :FX	MX2223526
202	282510101	W1N2476142W193432	GLB 220 D :FX	MX2223526
203	282510125	W1N2476142W196076	GLB 220 D :FX	MX2223526
204	282510115	W1N2476142W193978	GLB 220 D :FX	MX2223526
205	282530135	W1N2476142W193902	CLB 220 D :FX	MX2223526
206	282510130	W1N2476142W193859	GLB 220 D :FX	MX2223526
207	282510081	W1N2476152W195792	CLB 220 D 4M :FX	MX2223526
208	282510114	W1N2476142W194470	GLB 220 D :FX	MX2223S26
209	282510109	W1N2476142W193935	GLB 220 D :FX	MX2223526
210	282510108	W1N2476142W194485	GLB 220 D :FX	MX2223526
211	282510054	W1N2476872W191007	GLB 200 :FX	MX2221319
212	182510781	W1N2476142W187426	GLB 220 D :FX	MX2221319
213	282510030	W1N2476872W189258	GLB 200 :FX	MX2221319
214	282510064	W1N2476872W190489	GLB 200 :FX	MX2221319
215	282S10072	W1N2476142W190316	GLB 220 D :FX	MX2221319
216	282510028	W1N2476872W188641	GLB 200 :FX	MX2221319
217	182510736	W1N2476872W188756	GLB 200 :FX	MX2221319
218	282510022	W1N2476872W188479	GLB 200 :FX	MX2221319
219	182510775	W1N2476142W186693	GLB 220 D :FX	MX2221319
220	282510032	W1N2476872W189090	GLB 200 :FX	VX2221319
221	282510031	W1N2476872W187819	GLB 200 :FX	MX2221319
222	282510024	VV1N2476872W188971	GLB 200 :FX	MX2221319
223	182510750	W1N2476872W186076	GLB 200 :FX	MX2221319
224	182S10754	W1N2476872W186118	GLB 200 :FX	MX2221319
225	182510753	W1N2476872W 186004	GLB 200 :FX	MX2221319
226	182510797	W1N2476872W185656	GLB 200 :FX	MX2221319
227	182510746	W1N2476872W186027	GLB 200 :FX	MX2221319
228	282510045	W1N2476872W189039	GLB 200 :FX	MX2221319
229	282510058	W1N2476872W190759	GLB 200 :FX	MX2221319
230	282510063	W1N2476872W190573	GLB 200 :FX	MX2221319
231	282510053	W1N2476872W191261	GLB 200 :FX	MX2221319
232	282510074	W1N2476142W18956S	GLB 220 D :FX	MX2221319
233	282510037	W1N2476872W189349	GLB 200 :FX	MX2221319
234	282510029	W1N2476872W189453	GLB 200 :FX	MX2221319
235	282510026	W1N2476872W189528	GLB 200 :FX	MX2221319
236	282510052	W1N2476872W190270	GLB 200 :FX	MX2221319
237	182510749	W1N2476872W186008	GLB 200 :FX	MX2221319

238	282510073	W1N2476142W191370	GLB 220 D :FX	MX2221319
239	182510724	W1N2476872W188433	GLB 200 :FX	MK2221319
240	282510067	W1N2476872W190090	GLB 200 :FX	MX2221319
241	282510061	W1N2476872W189769	GLB 200 :FX	MX2221319
242	182510741	W1N2476872W186709	GLB 200 :FX	KKLUATM00608
243	182510785	W1N2476142W187826	GLB 220 D :FX	KKLUATM00608
244	182510782	W1N2476142W187892	CLB 220 D :FX	KKLUATM00608
245	182510698	W1N2476142W187448	GLB 220 D :FX	KKLUATM00608
246	182510693	W1N2476142W187926	GLB 220 D :FX	KKLUATM00608
247	182510696	W1N2476142W187629	GLB 220 D :FX	KKLUATM00608
248	182510783	W1N2476142W187865	GLB 220 D :FX	KKLUATM00608
249	182510776	W1N2476142W187321	GLB 220 D :FX	KKLUATM00608
250	182510695	W1N2476142W186701	GLB 220 D :FX	KKLUATMD0608
251	182510697	W1N2476142W187594	GLB 220 D :FX	KKLUATM00608

Decision: The Committee went through the justification provided by the firm and discussed the matter at length. The Committee decided to accede to the request of the firm to allow import of 251 New Mercedes-Benz Passenger Cars as detailed mentioned above. The Committee also allowed to import these cars under New Bills of Lading issued from Bremerhaven Port, Germany to Mumbai Port, India and its plying on Indian roads subject to necessary permission/NoC from Ministry of Road Transport and Highways (MoRTH)..

(Action: Applicant).
